GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

NOTIFICATION

Imphal, the 2nd November, 2026

No. H-6/24/2025-HD-HD: The Governor of Manipur is pleased to order the following amendment (2nd Amendment) to the Manipur Prison Manual, 2018 with effect from the date of publication in Official Gazette of Manipur:

In the Manipur Prison Manual, 2018, in Chapter I, under the heading 'Definitions', para No. (13) shall be substituted with the following, namely:-

"(13) Habitual offender

A person who during any continuous period of five years, has been convicted and sentenced to imprisonment on more than two occasions on account of any one or more of the offences committed on different occasions and not constituting parts of same transactions, such sentence not having been reversed in appeal or review:

Provided that in computing the continuous period of five years referred to above, any period spent in jail either under sentence of imprisonment or under detention shall not be taken into account.".

2. This issues with the approval of the State Cabinet in its decision taken on 12-10-2026.

By Orders and in the name of Governor,

02 NOV 2026

(N. Ashok Kumar)
Commissioner-cum-Secretary (Home),
Government of Manipur

Copy to:

1. The Secretary to Governor of Manipur, Lok Bhavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. PPS to Minister (Home), Manipur.
4. Staff Officer to Chief Secretary, Government of Manipur.
5. The Director General of Police, Manipur.
6. The Director General of Police (Prisons & CS), Manipur.
7. The Commissioner (Home), Government of Manipur.
8. The Director (Printing & Stationery), Manipur for publication in the extra-ordinary Gazette of Manipur with request to furnish 5 (five) copies, when published.
9. The Superintendent of Prisons, Imphal & Sajiwa, Manipur.
10. Relevant File.